

HIGH COURT FOR THE STATE OF TELANGANA
MAIN CASE No.: CMA. No.76 of 2025

PROCEEDING SHEET

Sl. No	DATE	ORDER	OFFICE NOTE
	10.04.2025	<u>TVK,J & PSS,J:</u> Heard Sri T. Rajanikanth Reddy, learned Additional Advocate General appearing on behalf of the appellants, Sri Dama Seshadri Naidu, learned Senior Counsel appearing for Smt. Jyothi Eswar Gogineni, learned Counsel for the respondent. This Court on 07.03.2025 having <i>prima facie</i> found that the order dated 29.04.1988 in Application No.533 of 1988 in Civil Suit No.7 of 1958 and order in W.P. No.28734 of 1996 to be fabricated orders of this Court had directed the Registrar (Judicial-I) to conduct a detailed enquiry to verify the genuineness or otherwise of the aforesaid orders and submit a report. Pursuant to the aforesaid direction, the Registrar (Judicial-I) has placed before this Court report in a sealed cover on 27.03.2025. The sealed envelope was opened in the open Court and initialled by us. On going through the report, it was noted that Hon'ble Sri Justice N.D. Padnaik having been elevated to Bench only on 28.12.1988, the order in Application No.533 of 1988 could not have been passed on 29.04.1988. So also the Court noted that the Writ Petition <i>vide</i> W.P. No.28734 of 1996 was not registered on the file of this Court. Noting the contents of the report, this Court had	(P.T.O.)

	directed the Registrar (Judicial-I) to furnish copies of the aforesaid report to the Counsel appearing on either side for offering their objections. Learned Senior Counsel appearing for respondent had submitted that there could be a possibility of mentioning of wrong application number, so also with regard to the order in W.P. No. 28734 of 1996. However, from the record available, it is noted that Hon'ble Sri Justice N.D. Patnaik was elevated to the bench of this Court only on 28.12.1988 and as such could not have passed the order in April, 1988. Further, from the record available with the High Court, the Writ Petition No.28734 of 1996 was also not registered in the year 1996 and thus no orders could not have been passed therein also. Thus, the orders as noted above have been fabricated. In view of the above, Registrar (Judicial-I) is hereby directed to lodge a complaint with the concerned police authority to cause detailed enquiry into the aforesaid aspects of the matter by initiating necessary action against the concerned involved in bringing on record the fabricated and forged orders, thereby playing fraud on the Court and interfering with the administration of justice. Further, taking note of the fact that similar two complaints having been lodged earlier, this Court is of the view that the State Government should be directed to constitute a	(P.T.O)
--	---	---------

		Special Team to investigate into the present complaint directed to be lodged by the Registrar (Judicial-I) along with the earlier two complaints registered <i>vide</i> FIR No.43 of 2024 and 176 of 2024 of Charminar police station expeditiously, so that further course of action can be taken in the matter. Since, this Court has now <i>prima facie</i> found the aforesaid orders to be fabricated orders, it is also made clear that the Registrar (Judicial-I) should be directed to obtain orders from the Hon'ble the Acting Chief Justice to issue necessary circular to all the officers concerned not to act on the said orders, if relied upon in any collateral proceedings before any Court/forum, including displaying the same on the High Court website for information of general public. Since, this Court has now directed the Registrar (Judicial-I) to lodge a complaint with regard to the above mentioned orders which form part of the impugned orders in the present CMA, this Court is of the view that the order of <i>status quo</i> granted earlier is to be continued till further orders. However, liberty is granted to both the appellants as well as the respondent to make a mention before this Court for listing of the CMAs based on the progress of investigation. _____ TVK,J _____ PSS,J MRKR	
--	--	---	--

--	--	--	--

			(P.T.O)
--	--	--	---------